

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 1081/2016

IN THE MATTER OF:

Tathagata Bhattacharya
Vs.

.... Applicant/petitioner

World Consulting & Research Corpn. Pvt. Ltd.

.... Respondent

Order under Section 433, 434 & 439 of the Companies Act

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

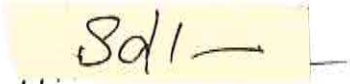
For the Corporate Debtor : Ms. Harpreet Singh, Mr. V.K. Chauhan, Advs.

For the Operational Creditor : Mr. Sanjoy Kumar Ghosh, Ms. Rupali S. Ghosh, Adv

ORDER

Learned Counsel for the respondent seeks and is granted two weeks' time to file reply with a copy in advance to the Counsel for the petitioner.

List the matter on 21st September, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
V.Sethi